

ITEM NO.5

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6857/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in CRLA No. 173/2022 passed by the High Court Of Delhi At New Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No. 94339/2023 - EXEMPTION FROM FILING O.T., IA No. 103150/2023 - EXEMPTION FROM FILING O.T. & IA No. 103149/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. C. U. Singh, Sr. Adv.
Ms. Sanya Kumar, Adv.
Mr. Sahil Ghai, Adv.
Mr. N. Sai Vinod, AOR
Ms. Aparajita Jamwal, Adv.
Mr. Abhik Chimni, Adv.

For Respondent(s) Mr. Tushar Mehta, SG (NP)
Mr. Suryaprakash V.Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Dr. Arun Kumar Yadav, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List this appeal on 11.10.2023.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR